

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE  
BENCH AT CHENNAI

113 of 2024

IN THE MATTER OF:

T. Amaranatha S/o. Krishnaiah,  
Andhra Pradesh.

...Applicant

..Versus

State of Andhra Pradesh  
Through its Chief Secretary  
Andhra Pradesh and Others.

... Respondents

REPORT FILED BY THE 3<sup>rd</sup> RESPONDET  
ANDHRA PRADESH POLLUTION CONTROL BOARD

Date: 07.11.2025



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COUNSEL FOR 4TH RESPONDENT

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI  
ORIGINAL APPLICATION NO. 113 of 2024 (SZ)**

Interim Report of the Joint Committee in compliance with Hon'ble NGT Orders dt. 08.02.2024 in Original Application 773 of 2023 (PB), transferred to the Southern Zone bench and renumbered as 113 of 2024 (SZ) filed in the Hon'ble National Green Tribunal (NGT), Southern Zone (SZ), Chennai.

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**ENVIRONMENTAL ENGINEER**  
AP Pollution Control Board,  
Regional office, Tirupati  
**ENVIRONMENTAL ENGINEER**  
A.P. Pollution Control Board  
Regional Office : TIRUPATI

Date. 07.11.2025



Interim Report of the Joint Committee in compliance with Hon'ble NGT Orders dt. 08.02.2024 in Original Application 773 of 2023 (PB), transferred to the Southern Zone bench and renumbered as 113 of 2024 (SZ) filed in the Hon'ble National Green Tribunal (NGT), Southern Zone (SZ), Chennai.

1. It is to submit that, Sri T. Amaranath, S/o. Krishnaiah, Tirupati, Andhra Pradesh, submitted a representation to the Hon'ble National Green Tribunal (NGT), Principal Bench (PB), New Delhi, against the construction of a cricket stadium at Tummalagunta tank / Mallammagunta cheruvu located in Survey No. 60, 61, 62, 63 of Tummalagunta revenue village in Tirupati Mandal, Tirupati District, Andhra Pradesh.
2. The Hon'ble National Green Tribunal (NGT), Principal Bench (PB), New Delhi registered the case, i.e O.A. No. 773 of 2024(PB), on the issue on a suo-moto basis, and issued the following order on 08.02.2024. A copy of the NGT Order is herewith enclosed for kind perusal - Annexure - II.

*"4. In view of the averments in the application, we consider it appropriate to have response of (1) State of Andhra Pradesh through Chief Secretary, Government of Andhra Pradesh, (2) Andhra Pradesh Pollution Control Board, through its Member Secretary and (3) Collector, Tirupati, Andhra Pradesh who stand impleaded as respondents No. 1 to 3. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents No. 1 to 3 requiring them to file their reply/response within two months.*

*5. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Andhra Pradesh Pollution Control Board and Collector, Tirupati, Andhra Pradesh and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate*

*C. P. S. K.*  
ENVIRONMENTAL ENGINEER  
A.P. Pollution Control Board  
Regional Office : TIRUPATI

*the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law. The Andhra Pradesh Pollution Control Board will be the nodal agency for coordination and compliance.*

*6. Even though in the present case cognizance has been taken by this Bench on the basis of letter petition received by post with approval and assignment under order of Hon'ble Chairperson, but in view of the facts and circumstances of the case including the fact that the place of accrual of cause of action lies within jurisdiction of the Southern Zone Bench of this Tribunal at Chennai, we are of the considered view that it will be appropriate if the case is further heard by the Southern Zone Bench of this Tribunal at Chennai.*

*7. Accordingly, the Registry is directed to list the matter before the Southern Zone Bench of this Tribunal at Chennai on 23.04.2024 after obtaining orders from Hon'ble the Chairperson for transfer of the case.*

*8. Factual and Action taken Report by the Joint Committee and reply/response by the respondents be filed within two months before the Southern Zone Bench of this Tribunal at Chennai by email [judicialngtisz@gov.in](mailto:judicialngtisz@gov.in) preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.*

*9. A copy of this order be sent to the Member Secretary, Andhra Pradesh Pollution Control Board and Collector, Tirupati, Andhra Pradesh by email for requisite compliance."*

3. Accordingly, the O.A. No. 773 of 2023(PB) was transferred to the Southern Zone Bench and renumbered as 113 of 2024(SZ) by the Hon'ble NGT, Chennai.
4. The Hon'ble NGT, New Delhi, in its order dt. 08.02.2024 in O.A. No.773 of 2023 (PB) earlier constituted a Joint Committee comprising representatives of the

Andhra Pradesh Pollution Control Board and the Collector/District Magistrate, Tirupati.

5. Accordingly, the Member Secretary, APPCB vide letter dt 23.11.2024, nominated the Environmental Engineer (EE), Andhra Pradesh Pollution Control Board (APPCB), Regional Office (RO), Tirupati, as a Nodal Officer to represent APPCB in the above committee.
6. The Collector & District Magistrate, Tirupati vide orders dt. 14.02.2025 nominated the Revenue Divisional Officer, Tirupati, to participate in the Joint Committee.
7. The joint committee inspected the Thummalagunta tank area and opined that the stakeholder departments' remarks shall be obtained and the same shall also be submitted to the Hon'ble NGT.
8. In this connection, the Vice-Chairman, Tirupati Urban Development Authority (TUDA) has submitted a reply as follows:

*"The District Collector, Chittoor vide note, dt: 05-05-2002 to the Vice-Chairman, TUDA, that as per the Instructions of the Hon'ble Chief Minister during his visit to Tirupati on 27-04-2002 to take over important Tanks from the Revenue Divisional Officer, Tirupati, in Tirupati area and evict encroachments and protect them by taking preventive steps.*

*Accordingly in pursuance of the orders of the Joint Collector, Chittoor, dt. 06-05-2002, the Tahsildar of Tirupati Rural Mandal handed over 16 important Tanks in 13 Revenue villages to TUDA on 09-05-2002 Including Thummalagunta Tank with an extent of 88.81 acres.*

  
ENVIRONMENTAL ENGINEER  
A.P. Pollution Control Board  
Regional Office : TIRUPATI

*The Executive Engineer, Irrigation Division, Tirupati Lr.No. DB/JTO.2/T4/936, dt 02-11-2009 has accorded permission to the Vice-Chairman, TUDA for development activity and Beautification works in Thummalagunta tank and surroundings without effecting the Hydraulic Particulars of the Tank.*

*Accordingly the TUDA has taken up the Bund strengthening on D/S of Bund without affecting the storage capacity of the tank. To prevent erosion of Bund, Creepers and land scaping works are developed on slope of the Tank Bund and walking track also developed on the top of Bund. A Swale has formed all along the Tank Bund with a length of 1350mts with a width of 25mts and depth of 4.00mts without disturbing the existing sluice and surplus weir and hydraulic particulars of the tank and with this the storage capacity of the tank and ground water table of surrounding area has increased*

*During the process of eviction of encroachments by this Authority the encroachers have filed six (6) writ petitions in the Hon'ble High Court Claiming, they were granted rhythuvari pattas*

*This Authority had contested the case by submitting the ample evidence, and finally the Hon'ble High Court has dismissed all the writ petitions vide order dt 29-08-2017 and further the eviction of encroachments of Thummalagunta Tank have been taken up by the TUDA with the assistance of Police and Revenue staff and encroachments have been evicted.*

*After evicting encroachment, the children and some professional players were using the levelled tank area for playing games like cricket, foot ball and practicing Adventure sports*

*This Authority has taken up clearing the jauliflora jungle in the foreshore area, along swale and Tank Bund to avoid recurrence of growing up the jauliflora jungle. Further TUDA has taken up Massive*

*plantation work of various variety plants like different flower bearing plants, fruit bearing trees, plantation garden, ornamental plants Coconut Trees and soft land scaping for increasing green Vegetation to protect the environment eco balance of the surrounding area of Tank. TUDA has developed several play grounds such as two carpet grass cricket grounds, foot ball ground, hockey ground, Volley ball grounds. Tennis courts etc., and Athletic track with gravel Base. Also developed the walking track with gravel base all round the tank with temporary structures for toilets and shelters erected to have shade from sun and rain for the players and walkers without disturbing hydraulic particulars of the tank and without effecting inflows into the tank. This Authority has not disturbed the existing sluice and surplus weir of Tank.”*

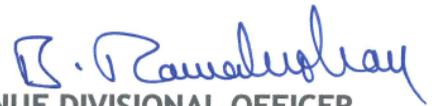
Since it is a Tank Porambok and has been converted into a park by Tirupati Urban Development Authority (TUDA), it is proposed to obtain a report from the Department of Irrigation and an expert agency, such as IIT, Tirupati, to ascertain the impact on stormwater flow.

In view of the above, the Hon'ble NGT may issue appropriate orders deemed fit.

Date: 07.11.2025.



**ENVIRONMENTAL ENGINEER**  
AP Pollution Control Board,  
Regional office, Tirupati.



**REVENUE DIVISIONAL OFFICER**  
Tirupati, Tirupati District.



**ENVIRONMENTAL ENGINEER**  
A.P. Pollution Control Board  
Regional Office : TIRUPATI



Item No.1

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.**

(Through Physical Hearing with Hybrid V.C. Option)

Original Application No. 773/2023

T. Amaranatha

...Applicant

Versus

State of Andhra Pradesh & Ors.

...Respondents

Date of hearing: 08.02.2024

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER.  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER.**

Applicant: None for the Applicant.

**Application is registered based on a letter petition received by email.**

**ORDER**

1. Mr. T. Amaranatha has sent by email the present letter petition to this Tribunal, which has been treated and registered as O.A. No. 773/2023.

2. The relevant part of the letter petition enumerating grievances of the applicant is reproduced as follows:-

X X X X

*"Subject: Loss of Tummalgunta Tank/MallammaguntaCheruvu due to Encroachment, Flooding Impact on Tirupati Town in 2021, Unlawful Cricket Tournaments, Ecological Imbalances, and call for Punitive Measures against Responsible Persons and Government Authorities-reg.*

*In Pursuance to subject cited that I requested to urgently draw your attention to multiple environmental concerns that require immediate intervention by the National Green Tribunal. These concerns pertain to the encroachment and loss of Tummalgunta Tank, also known as MallammaguntaCheruvu, located in Survey No. 60, 61, 62, 63 of Tummalagunta Revenue Village in Tirupati Mandal of Tirupati District*

*of Andhra Pradesh. Additionally, I would like to emphasize the devastating flooding that occurred in Tirupati town in 2021, worsened by the encroachment, as well as the unlawful conduct of cricket tournaments by influential political leaders in the encroached areas, which has further led to ecological imbalances.*

*The encroachment on the Tummalgunta Tank / MallammaguntaCheruvu land has resulted in the loss of a valuable water resource, disrupting the natural water flow and hydrological cycle in the region. This disturbance has led to a significant reduction in groundwater levels, water scarcity, and adverse impacts on agriculture and biodiversity, thus causing severe ecological imbalances. The encroachment has not only affected the immediate vicinity but also had far-reaching consequences on the surrounding ecosystems.*

*Furthermore, the encroachment on the Tummalgunta Tank /MallammaguntaCheruvu land played a substantial role in the flooding that inflicted significant damage on Tirupati town in 2021. The unauthorized structures and alterations on the tank land hindered the natural absorption and drainage of excess rainfall, exacerbating the flood situation. The floods resulted in loss of life, widespread destruction of infrastructure, displacement of residents, and substantial economic losses. The ecological imbalances caused by the encroachment further exacerbated the impact of the flooding, resulting in long-lasting ecological damage to the area.*

*In addition to these pressing concerns, it has come to my attention that influential political leaders have been organizing cricket tournaments in the encroached areas surrounding Tummalgunta Tank / MallammaguntaCheruvu. These activities not only further compound the environmental damage caused by the encroachment but also disrupt the delicate ecological balance in the region. The unlawful construction, land use changes, and potential pollution from these events have a detrimental impact on the biodiversity, soil quality, and overall ecological health of the area.*

*Enclosed herewith, please find photographs clearly depicting the encroached areas, unauthorized structures, and the resulting ecological damage. Additionally, I have included relevant land classification documents, including the survey numbers and extents, for your reference and further investigation.*

*Given the severity and interconnectedness of these issues, it is imperative that punitive measures be taken against responsible persons and government authorities who allowed or facilitated the encroachment and the unlawful activities. I urge the National Green Tribunal to:*

*1. Conduct a thorough investigation to identify the individuals, organizations, and government authorities responsible for the*

*encroachment on the Tummalgunta Tank / MallammaguntaCheruvu land.*

*2. Impose strict penalties, fines, and legal consequences on the responsible parties, including influential political leaders, to ensure accountability for their actions and deter future encroachments.*

*3. Direct the concerned government authorities to take immediate action in removing all unauthorized structures and encroachments on the tank land, restoring it to its original extent and capacity.*

X X X X"

3. *Prima facie* the averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.

4. In view of the averments in the application, we consider it appropriate to have response of (1) State of Andhra Pradesh through Chief Secretary, Government of Andhra Pradesh, (2) Andhra Pradesh Pollution Control Board, through its Member Secretary and (3) Collector, Tirupati, Andhra Pradesh who stand impleaded as respondents No. 1 to 3. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents No. 1 to 3 requiring them to file their reply/response within two months.

5. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Andhra Pradesh Pollution Control Board and Collector, Tirupati, Andhar Pradesh and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law. The Andhra Pradesh

Pollution Control Board will be the nodal agency for coordination and compliance.

6. Even though in the present case cognizance has been taken by this Bench on the basis of letter petition received by post with approval and assignment under order of Hon'ble Chairperson, but in view of the facts and circumstances of the case including the fact that the place of accrual of cause of action lies within jurisdiction of the Southern Zone Bench of this Tribunal at Chennai, we are of the considered view that it will be appropriate if the case is further heard by the Southern Zone Bench of this Tribunal at Chennai.

7. Accordingly, the Registry is directed to list the matter before the Southern Zone Bench of this Tribunal at Chennai on 23.04.2024 after obtaining orders from Hon'ble the Chairperson for transfer of the case.

8. Factual and Action taken Report by the Joint Committee and reply/response by the respondents be filed within two months before the Southern Zone Bench of this Tribunal at Chennai by email [judicial-ngtksz@gov.in](mailto:judicial-ngtksz@gov.in) preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

9. A copy of this order be sent to the Member Secretary, Andhra Pradesh Pollution Control Board and Collector, Tirupati, Andhar Pradesh by email for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

February 08<sup>th</sup>, 2024  
AG

O.A. No. 773/2023

T. Amaranatha Vs. State of A.P & Ors.

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**Item No.9:**

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

**Original Application No.113 of 2024(SZ)**

[Earlier O.A. No.773 of 2023 (LP) (PB)]

**IN THE MATTER OF:**

T. Amaranatha  
S/o. Krishnaiah,  
Andhra Pradesh.

...Applicant(s)

**Versus**

State of Andhra Pradesh  
Through its Chief Secretary  
Andhra Pradesh and Ors.

...Respondent(s)

**Date of hearing: 18.07.2025.**

**CORAM:**

**HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER**

**HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER**

For Applicant(s): Mr. T. Amaranatha (***None Appeared***)

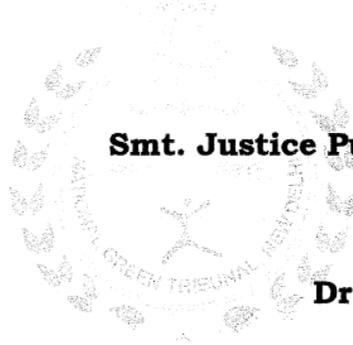
For Respondent(s): Mrs. Madhuri Donti Reddy for R1 to R3.

**ORDER**

1. It is now submitted by the learned counsel appearing for the State of Andhra Pradesh that an interim report was filed before the Principal Bench of the National Green Tribunal, New Delhi; however, the same is not available in the case bundle. Let a copy of the interim report also be filed along with the final report.

2. A final opportunity is granted to the State of Andhra Pradesh to file its report.

3. Post the matter on **10.09.2025**.



**Sd/-**

**Smt. Justice Pushpa Sathyanarayana, JM**

**Sd/-**

**Dr. Satyagopal Korlapati, EM**

**O.A. No.113/2024 (SZ)  
18<sup>th</sup> July, 2025. Mn.**

**Item No.09:**

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

**Original Application No.113 of 2024(SZ)**

[Earlier O.A. No.773 of 2023 (LP) (PB)]

**IN THE MATTER OF:**

T. Amaranatha  
S/o. Krishnaiah,  
Andhra Pradesh.

...Applicant(s)

*Versus*

State of Andhra Pradesh  
Through its Chief Secretary  
Andhra Pradesh and Ors.

...Respondent(s)

**Date of hearing: 10.09.2025.**

**CORAM:**

**HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER**

**HON'BLE Mr. SUDHIR KUMAR CHATURVEDI, EXPERT MEMBER**

For Applicant(s):           None.

For Respondent(s):       Dr. D. Shanmuganathan represented  
Mrs. Madhuri Donti Reddy for R1 to R3.

**ORDER**

1. Today, there is no representation for the applicant.

2. The direction given in the last order is yet to be complied with. If it is not complied with before the date of next hearing, the report will be received only on payment of costs.

3. Post the matter on 14.11.2025.

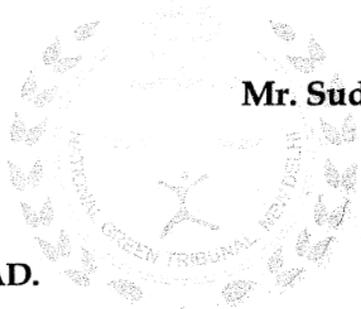
Sd/-

**Smt. Justice Pushpa Sathyanarayana, JM**

Sd/-

**Mr. Sudhir Kumar Chaturvedi, EM**

O.A. No.113/2024(SZ)  
10<sup>th</sup> September, 2025. AD.



TIRUPATI URBAN DEVELOPMENT AUTHORITY, TIRUPATI.**From**The Vice-Chairman,  
TUDA,  
Tirupati.**TO**The Environmental Engineer,  
Andhra Pradesh Pollution control Board,  
Regional Office, 1<sup>st</sup> Floor,  
Paryavaran Bhavan, NT Road, Tirupati.**Roc.No. 1912/E1/2025, dt: 17-09-2025.****Sir,****Sub:** TUDA - Tirupati – Engineering Wing - Tirupati - O.A.No.113 of 2024 (SZ) filed in the Hon'ble National Tribunal, Southern Zone Chennai – Remarks on developmental works taken up at Thummalagunta Tank – Submission – Regarding.**Ref:** Lr.No. O.A. No. 113 of 2024 (SZ)/APPCB/RO-TPT/2025-433 dated 07-08-2025 of the Environmental Engineer, AP Pollution Control Board, Tirupati.

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In reply to the reference cited above, the detailed report on developmental activities in Thummalagunta Tank is here with submitted.

The District Collector, Chittoor vide note, dt: 05-05-2002 to the Vice-Chairman, TUDA, that as per the Instructions of the Hon'ble Chief Minister during his visit to Tirupati on 27-04-2002 to take over important Tanks from the Revenue Divisional Officer, Tirupati, in Tirupati area and evict encroachments and protect them by taking preventive steps.

Accordingly in pursuance of the orders of the Joint Collector, Chittoor, dt: 06-05-2002, the Tahsildar of Tirupati Rural Mandal handed over 16 important Tanks in 13 Revenue villages to TUDA on 09-05-2002 Including Thummalagunta Tank with an extent of 88.81 acres.

The Executive Engineer, Irrigation Division, Tirupati Lr.No. DB/JTO.2/T4/936, dt: 02-11-2009 has accorded permission to the Vice-Chairman, TUDA for development activity and Beautification works in Thummalagunta tank and surroundings without effecting the Hydraulic Particulars of the Tank.

Accordingly the TUDA has taken up the Bund strengthening on D/S of Bund without affecting the storage capacity of the tank. To prevent erosion of Bund, Creepers and land scaping works are developed on slope of the Tank Bund and walking track also developed on the top of Bund. A Swale has formed all along the Tank Bund with a

length of 1350mts with a width of 25mts and depth of 4.00mts without disturbing the existing sluice and surplus weir and hydraulic particulars of the tank and with this the storage capacity of the tank and ground water table of surrounding area has increased.

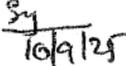
During the process of eviction of encroachments by this Authority the encroachers have filed six (6) writ petitions in the Hon'ble High Court Claiming, they were granted rhythuvari pattas.

This Authority had contested the case by submitting the ample evidence, and finally the Hon'ble High Court has dismissed all the writ petitions vide order dt: 29-08-2017 and further the eviction of encroachments of Thummalagunta Tank have been taken up by the TUDA with the assistance of Police and Revenue staff and encroachments have been evicted.

After evicting encroachment, the children and some professional players were using the levelled tank area for playing games like cricket, foot ball and practicing Adventure sports.

This Authority has taken up clearing the jauliflora jungle in the foreshore area, along swale and Tank Bund to avoid recurrence of growing up the jauliflora jungle. Further TUDA has taken up Massive plantation work of various variety plants like different flower bearing plants, fruit bearing trees, plantation garden, ornamental plants Coconut Trees and soft land scaping for increasing green Vegetation to protect the environment eco balance of the surrounding area of Tank. TUDA has developed several play grounds such as two carpet grass cricket grounds, foot ball ground, hockey ground, Volley ball grounds, Tennis courts etc., and Athletic track with gravel Base. Also developed the walking track with gravel base all round the tank with temporary structures for toilets and shelters erected to have shade from sun and rain for the players and walkers without disturbing hydraulic particulars of the tank and without effecting inflows into the tank. This Authority has not disturbed the existing sluice and surplus weir of Tank.

  
Vice-Chairman,  
TUDA, Tirupati.

  
E 10/9/25